LOK SABHA

I

Tuesday, February 21, 1978/Phalguna 2, 1899 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

RE BUSINESS OF THE HOUSE

MR. SPEAKER: I have to inform the House that I have made a change in the order of business to be taken up today. The item regarding presentation of Railway Budget will be taken up before the item regarding Calling Attention and Notices under Rule 377.

एक मानतीय सदस्य ः ग्रध्यक्ष महोदय, हम एक नेशनल विषय पर इस सदन में चर्चा करना चाहते हैं । (ड्याय्धान)

एक अन्य मानतीय सदस्य : बनारस में यूनिवर्सिटी में श्री जगजीवन राम जी को प्रतिष्ठा के साथ जो खिलवाड़ किया गया, उस पर इस सदन में चर्चा होनी चाहिए। (अथवधान)

एक ग्रन्थ माननीथ सदस्थ : ग्रगर यही सब कुछ होना है, तो इस देश की ग्राजादी का मतलब क्या है ? (ज्यवधान)

MR. SPEAKER: I have heard you, Please give an appropriate motice under Rule 184. I will place it before the Business Advisory Committee this afternoon (Interruptions) I will give you an opportunity to discuss this. (Interruptions) I consider this a very serious matter. Please hear me (Interruptitns) Will you kindly hear me? I consider this 3560 LS—1

a very serious matter. I am trying to give you time tomorrow itself for discussion. Please give a notice under Rule 184. I will try to give you time for discussion tomorrow itself. I consider this a very important matter.

श्री कंबर लाल गुप्त (दिल्ली सदर):

प्रध्यक्ष महोदय, सरकार के एक मंत्री के साथ
जिस तरह का व्यवहार किया गया है उसको
जितना कंडेम किया जाये, उतना अच्छा होगा।
बाबू जगजीवन राम जी के साथ कांग्रेस के
कुछ लोगों ने जिस तरह का व्यवहार किया उसे
इस सदन को कंडेम करना चाहिए। (व्यवधान)
म चाहुंगा कि लीडर ग्राफ दि ग्रंपोजीशन
खड़े होकर इसको कंडेम करें।

MR. SPEAKER: Please hear the Leader of the Opposition

SHRI YESHWANTRAO CHAVAN (Satara): It is a serious matter.... (Interruptions) Our Congress Party had nothing to do with it and I should like to make it clear on this occasion itself.

SHRI KANWAR LAL GUPTA: Let us have an enquiry into that matter.

SHRI K. GOPAL (Karur): We are prepared to have an enquiry. If you have an enquiry, it will expose the RSS.

SHRI A. BALA PAJANOR (Pondicherry): On behalf of the All india Anna DMK, we take serious notice of this. I am happy that you also are taking serious notice of it. I wish that this discussion is taken up immediately, with your permission. The Leader of the Congress Party has categorically stated that his party had nothing

to do with it. If this type of thing is allowed to continue, tomorrow I am afraid they may even wash Parliament. The entire country is agitated and the whole thing will flare up like anything.

SHRI JYOTIRMOY BOSU (Diamond Harbour): What has been done is a cognisable offence under the Untouchabilities Act. Therefore, let the Home Minister be requested to make a statement on the floor of the House and then we should have a discussion.

SHRI KANWAR LAL CUPTA: Let there be a discussion after the statement of the hon. Home Minister.... (Interruptions)

MR. SPEAKER: Please resume your seats now. I have already assured you that I shall try to give time tomorrow for a discussion. But I must consult the Business Advisory Committee; there will be no difficulty about that, I hope. I would also request the hon. Minister to be here tomorrow; but I do not know whether the hon. Home Minister will be available tomorrow. If he is not available tomorrow, I will have it on the 23rd. (Interruptions). If you do not want the Home Minister, we can have it tomorrow itself; I have no objection.

SHRI JYOTIRMOY BOSU: The Home Minister should make a statement to-day, appraising the House of the correct situation. Then you can take a decision in the matter and discuss it.

MR. SPEAKER: We have had enough now.

SHRI CHITTA BASU (Barasat): Our position is that the Home Minister should make a statement and the It use should discuss the matter. Without the statement of the Government it is not possible for us to take part in the discussion.

May I have your attention Sir?

MR. SPEAKER: How can I hear you?

(Interruptions)

SHRI CHITTA BASU: My point is that the Home Minister should make a statement.

(Interruptions)

श्री शिवनारायन सरप्तनिया (करील नाग): ग्राज देश के ग्रन्दर इस प्रकार की हालत है कि हमारे एक टाप के लीडर के साथ इस प्रकार का व्यवहार हो सकता है। फिर हमारे जैमे छोटे ग्राइमियों के साथ क्या नहीं हो सकता ? इसलिए इस मामजे को तुरन्त निया जाए। (व्यवजान)

श्री श्याम सुन्दर लाल (बयानः) : इस चीअ को लेकर ग्राज देश में हाहाकार मचा हुग्रा है । (ब्याद्यान)

MR SPEAKER: I have assured you that I will find time for discussion tomorrow. I will also request the Home Minister to be present. Therefore, kindly give notice under Rule 184.

SHRI CHITTA BASU: $M_{3,\ell}$ I request you. . .

MR. SPEAKER: No more. Mr. Kanwar Lal Gupta.

(!nterruptions)

MR. SPEAKER: Mr. Bagri, we have had enough discussion.

(Interruptions)

श्री मनीराम बागड़ी (मयुरा) : मेरा व्यवस्था का सवाल है ।...(व्यवधान)

कुछ माननीय सदस्य : हमें पहले यह बताया जाए कि इसके लिए कितना समय दिया जाएगा ?

श्री मनीराम बागड़ी: ग्रन्यक्ष महोदय, एक मिनट रेरी सुन लीजिए। देखिए छुप्राछूत का सवाल बुनियादी सवाल है ग्रोर इसे तुरन्त लिया जाना चाहिए। यह जो यहां चर्चा हो रही है. यह समस्त राष्ट्रं की प्रतिष्ठा का सवाल है ग्रीर इस पर हमें तुरन्त समय मिलना चाहिए। यह समस्या काफी गम्भीर है। DR. SUSHILA NAYAR (Jhansi): This is not the time for it. It is a new procedure he has started. During question hour, nothing else can be taken up. Please do not allow such things.

MR. SPEAKER: Whan do you want me to do? Mr. Bagri I have already assured you that I will find time to-morrow.

(Interruptions)

DR. SUSHILA NAYAR: This is a wrong methodology. These matters should come after the Question Hour.

श्री मनी राम बागड़ी: भारत में विरोधी दल वाले छुश्राछूत के सवाल को बहुत समय से उठाते रहे हैं श्रीर यह एक वुनियादी सवाल है। श्राप खुद जानते हैं कि छुश्राछूत का सवाल एक बड़ा बुनियादी सवाल है श्रीर इस सवाल को बड़ी मजबूती के साथ उठाया भी जाना चाहिये। समस्त भारत की जनता जो श्राप इसके खिलाफ लड़ाई करेंगे इसको देखेगी। यह जो एक बुनियाद है इसको हमें तोड़ना है। मैं चाहता हूं कि श्राप समय बता दें कि कल किस समय श्राप इसको लेंगे।

QRAL ANSWERS TO QUESTIONS

Appointment of New Chief Justice of India

*1. SHRI KANWAR LAL GUPTA: SHRI D. B. CHANDRA GOWDA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that there is a controversy, as reported in the Press, on the appointment of new Chief Justice of India;
- (b) when is Government appointing the new Chief Justice of India; and

(c) what principles are weighing with the (lovernment for such appointment?

THE MINISTER OF LAW, JUS-**AFFAIRS** TICE AND COMPANY (SHRI SHANTI BHUSHAN): (a) to (c) There was some controversy on the appointment of the new Chief Justice of India. Government since announced the appointment of Shri Justice Y. V. Chandrachud, the seniormost puisne Judge of the Supreme Court, as Chief Justice of India with effect from 22nd February, 1978. In view of the controversy that had arisen, the Government decided to make the appointment after consulting the Judges of the Supreme Court and the Chief Justices of the High Courts.

श्री कवर लाल गुत: जब से जस्टिस चंद्रचड़ का एप्वाइंटमेंट हम्रा है मेरे म्रपने दिमाग में भी डाइलिमा है कि मैं इसको वैलकम करूंयान करूं क्योंकि रीजन एक तरफ है भ्रीर सै निंटस दूसरी तरफ हैं। फिर भी सरकार ने जिस सिचएशन में उनकी ए वाइंटमेंट की है मैं उसको सही मानता हूं। लेकिन मैं यह भी कहना चाहता हूं कि मणाल गोरे के केस में हाई कोर्ट के नौ जिज्ज ने जो जजमेंट दिया था भ्रौर उस समय सुप्रीम कोर्ट ने उसको भ्रोवर रूल करके जो जजमेंट दिया भ्रौर जो हिन्दुस्तान की जनता की भावनात्रों के विपरीत था ग्रीर उस में मैं यह कह सकता हूं कि एक्सट्रेनियस कसिड्रेशंज भ्रा गई थीं भ्रौर उनकी वजह से वह दिया गया था क्या यह सही नहीं है ? सुप्रीम कोर्ट ने भ्रौर चन्द्रचुड़ साहब ने यह सही बात है कि जनता को न्याय नहीं दिया लेकिन जनता पार्टी ने श्री चन्द्रचुड को न्याय दिया है । इसलिए मैं मंत्री महोदय से पूछना चाहता हूं कि भार्टिकल 124 जिस के बारे में यह महा जाता हैं कि वह वेग है बीफ जस्टिस की एप्वाइंटमेंट के बारे में धौर इसी सरह से आर्टिकल 359 के बारे में लोगों के फेय को